

**PROCLAMATION UNDER ARTICLE
356 OF THE CONSTITUTION**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation (G.S.R. No. 301) issued by the President on February 17, 1969 revoking the Proclamation issued by him on August 23, 1968, under the said article, in relation to the State of Punjab. [Placed in Library See No. LT-2/69.]

**REPORT OF THE JOINT COMMITTEE
OF THE HOUSES ON THE
FOREIGN MARRIAGE
BILL, 1963**

SHRIMATI VIOLET ALVA (Mysore): I beg to present the Report of the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India.

**EVIDENCE TENDERED BEFORE
THE JOINT COMMITTEE OF THE
HOUSES ON THE FOREIGN
MARRIAGE BILL, 1963**

SHRIMATI VIOLET ALVA (Mysore): I beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India.

OBITUARY REFERENCES

MR. CHAIRMAN: I wish to draw the attention of Members to the passing away of Dr. Anup Singh, a sitting Member, and Shri C. N. Annadurai, an ex-Member of the Rajya Sabha and Chief Minister of Tamil Nadu.

Dr. Anup Singh has been a Member of the Rajya Sabha since 1952 except for a period of two and a half years or so in between. As an active member of the India League of America in his early life, he was one of those who worked for India's freedom movement from outside. After independence, he did commendable work as Chief Indian Delegate to the U.N. Korean Commission. He also led goodwill missions to a number of Asian countries. Through these activities, he contributed effectively in creating a better understanding of India's problems and

greatly helped to project a true and better image of our country abroad. It is a tragedy that his career should have come to an abrupt end while he had gone to participate in the Afro-Asian Solidarity Conference.

Soft-spoken and friendly, his speeches in the Rajya Sabha were marked for their clarity and constructive approach. In his passing away we in this House mourn the loss of a valued colleague.

The untimely death of Shri C. N. Annadurai just a fortnight ago takes away from our midst an eminent son of our country. Shri Annadurai became a Member of the Rajya Sabha in 1962 and was an active Member for nearly 5 years. It may be truly said of him that his entry into Parliament brought him in closest touch and association with the political life of the nation and in no small measure this contributed and earned for him the affection and respect of the people throughout the country. His speeches in this House were always listened to with respect, for he spoke with sincerity, ardour and dignity. He could carry a point home even to those who might not have agreed with him, for he spoke without bitterness or rancour. To him politics was not a profession; it had a meaning and a purpose. He always stood for the common man. He endeared himself with his power of speech and writing to millions of people in Tamil Nadu. It is a great tragedy that his life should have been cut short so cruelly while he was at the peak of his career. To the chorus of tributes paid to his memory, we in this House add our homage.

I would request Members to rise in their seats and observe a minute's silence as a mark of respect to the memory of Dr. Anup Singh and Shri Annadurai.

*(Hon. members then stood in silence
for one minute)*

Secretary will convey to the Members of the bereaved families our deep sense of sorrow and sympathy.

The House stands adjourned till eleven o'clock tomorrow.

The House then adjourned at thirty-five minutes past twelve of the clock till eleven of the clock on Tuesday, the 18th February, 1969.